

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 484/96.

Dt. of Decision: 28-08-96.

Ch. Babu Rao

.. Applicant.

Vs

1. The Assistant Engineer,
SC Rly, Bhimavaram,
W.Godawari Dist.

2. The Divl. Personnel Manager,
SC Rly, Vijayawada,
Krishna Dist.

3. The Permanent Way Inspector,
Section Bhimavaram, SC Rly,
W.Godawari Dist.

.. Respondents.

Counsel for the Applicant : Mr.K.G.Krishna Murthy

Counsel for the Respondents : Mr. K.Siva Reddy, SC for Rlys.

CORAM:

THE HON'BLE JUSTICE Mr. B.C.SAKSENA : VICE CHAIRMAN

THE HON'BLE Mr. R. PANGARAJAN : MEMBER (ADMN.)

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ORDER

Oral Order (Per Hon'ble Shri R. Rangarajan, Member (Admn.))

None for the applicant. Heard Mr.K.Siva Reddy, learned counsel for the respondents.

2. This OA is filed ~~for~~ setting aside the impugned order No.11/A/BVRM/CHB dated 16-5-95 (Annexure-I) whereby the applicant was kept under suspension w.e.f. 16-05-95. Now it is stated for the respondents that the said impugned suspension order had been revoked by order No.11/A/BVRM/CHB dated 21-11-95. The above said revocation order was perused. It is also stated for the respondents that the applicant had been paid subsistence allowance from 10-05-95 to 22-12-95.

3. As the suspension order ~~had~~ already been revoked the OA has become infructuous and hence it is dismissed at the admission stage itself.

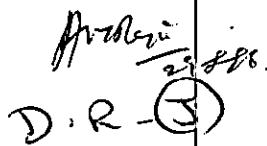


(R. RANGARAJAN)
MEMBER (ADMN.)



(B.C. SAKSENA)
VICE CHAIRMAN

Dated : The 28th August 1996.
(Dictated in Open Court)



D.R. (Circular stamp)

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O.A.NO.484/96

1. The Assistant Engineer,
South Central Railway,
Bhimavaram,
West Godavari District.
2. The Divisional Personnel Manager,
South Central Railway,
Vijayawada,
Krishna District.
3. The Permanent Way Inspector,
Section Bhimavaram,
South Central Railway,
West Godavari District.
4. One copy to Mr.K.G.Krishna Murthy, Advocate,
CAT, Hyderabad.
5. One copy to Mr.K.Siva Reddy, SC for Railways,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

11/10/86
08/08/86

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Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 28/8/86

ORDER, JUDGEMENT
R.A/C.P./M.A. NO.

in
D.A. NO. 484/96

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

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